

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.223- IA/290(AHM)2024  
in  
**CP(IB)/89(AHM)2023**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Zameer Pawankumar Agrawal Personal Gurantor Of  
Roselabs Bioscience Limited

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Riddhi Vadgama, Adv.  
For the PG : Mr. Kunal Vaishnav, Adv.  
For the Respondent : Mr. Monaal Davawala, Adv. for Raj Radhe Finance Ltd.  
Mr. Raju Kothari, Adv. for ARCIL  
Mr. Sumit Parikh, Adv. for UBI (R-6)

**ORDER**

**IA/290(AHM)2024**

It appears that name of the Liquidators mention in the report of RP are not proper. As some of the advocates appearing for other creditors and who have not assigned them and some of the creditors shown in the report for assigned the debt to other persons. As RP is directed to supply report by verifying the facts and also complex order dated 05.04.2024 and filed a fresh report.

List for further consideration on 24.06.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**